

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DOJAHAN TRADING PRIVATE LIMITED

SL. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Dojahan Trading Private Limited
2.	Date of incorporation of corporate debtor	21.02.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2006PTC159890
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Office No.2045, Bima Complex, B Wing Kalamoli, Raigarh, Navi Mumbai, Maharashtra, India, 410218
6.	Date of closure of Insolvency Resolution Process	27.05.2025
7.	Liquidation commencement date of corporate debtor	28.05.2025 (Copy of order received on 06.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Ritesh Prakash Adatiya Regn. No. IBBI/IP-001/IP-P01334/2018-19/12013
9.	Address and e-mail of the liquidator, as registered with the Board	Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd, Mahavir Nagar, Kandivali (W), Mumbai City, Maharashtra - 400067 Email ID: riteshadatiya01@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address for all correspondence and claims: 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad, Gujarat - 380059 Email ID: cirp.dojahan@gmail.com
11.	Last date for submission of claims	06.07.2025 i.e. 30 days from the receipt of liquidation order

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Dojahan Trading Private Limited** on 28.05.2025 (Order received by Liquidator on 06.06.2025).

The stakeholders of **Dojahan Trading Private Limited** are hereby called upon to submit their claims with proof on or before 06.07.2025 to the liquidator at the address mentioned against item No.10.

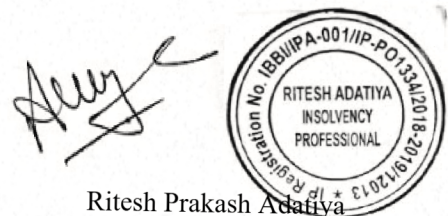
The financial creditors shall submit their claims with proof by electronic means only. All other creditor may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 08.06.2025

Place: Mumbai



Ritesh Prakash Adatiya

Liquidator

Dojahan Trading Private Limited

Regn. No - IBBI/IPA-001/IP-P01334/2018-2019/12013

AFA Valid Upto: 31.12.2025

